

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/TT/2015

Subject : Determination of transmission tariff of Asset-I: LILO of 400 kV D/C Kolhapur - Mapusa at 400 kV Kolhapur GIS (New) along with associated bays and Asset-II: 125 MVAR Bus Reactor along with associated bays at 400 kV Kolhapur GIS (New) under Transmission System associated with "System Strengthening - XVII in Southern Regional Grid" in Western Region for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power transmission Corporation Limited and 24 others

Parties present: Shri S. S. Raju, PGCIL
Shri Avinash M Pavgi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Pankaj Sharma, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. Vallinayagam, Advocate

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of Asset-I: LILO of 400 kV D/C Kolhapur - Mapusa at 400 kV Kolhapur GIS (New) along with associated bays and Asset-II: 125 MVAR Bus Reactor along with associated bays at 400 kV Kolhapur GIS (New) under Transmission System associated with "System Strengthening-XVII in Southern Regional Grid" in Western Region for 2014-19 tariff period.
- b) The instant assets were scheduled to be commissioned on 26.3.2015 and Assets I and II were commissioned on 12.11.2015. There is time over-run in case of all the assets and it is due to annulment of old tendering and retendering for Tower Packages and Sub-station Package. World Bank raised concerns over the performance and capacity constraint of the bidder and



retendering was initiated. The petitioner also faced RoW issues at two locations.

2. The Commission directed the petitioner to submit all the information sought vide TV letter dated 18.12.2015 and the following on affidavit with an advance copy to the beneficiaries by 10.5.2016:-

- a. Auditor's Certificate and revised tariff forms.
- b. Submit the certificate issued by RLDC for all the Assets;

3. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

